

No. GOB(I) 25/2013 & LCA-I

High Court of Karnataka,
Bengaluru,
Dated: 04th May, 2016.

GENERAL CIRCULAR NO. 5 OF 2016

Government of India, Ministry of External Affairs, vide Office Memorandum bearing No. VI/401/01/05/2014 dated 26th May 2015 has simplified the procedure for issuance of Passport to Government Servants, PSU/Autonomous Body employees et al.

According to the said Memorandum, any of the following documents can be submitted by Government Servants, PSU/Autonomous body employees, et al, for submission of application for passports:

- (a) Copy of Prior Intimation to Controlling / Administrative Authority; or
- (b) No Objection Certificate from Controlling / Administrative Authority; or
- (c) Identity Certificate from Controlling / Administrative authority.

The Officials or officers working in the Judicial Department are directed to follow the procedure prescribed in the Official Memorandum bearing No. VI/401/01/05/2014 dated 26th May 2015.

In view of the above guidelines, henceforth, the practice of forwarding the request of the officials/officers in the Judicial Department to the High Court for issuance of No Objection Certificate (NOC) for the purpose of obtaining Passport shall be done away with and the same shall be dealt with by the concerned Unit Head.

Further, in so far as the requirement of obtaining prior permission by a Government Servant from his/her Department for traveling abroad is concerned, guidelines contained in the Official Memorandum bearing No.DPAR 108 KMM 83 Bangalore dated 8-7-1983 be followed.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

**Sd/-
(JOHN MICHAEL CUNHA)
REGISTRAR GENERAL**

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil and Sessions Judge, Bengaluru City,
2. All the Prl. District and Sessions Judge in the State.
3. The Prl. Judge, Family Court, Bengaluru.
4. The Chief Judge, Court of Small Causes, Bengaluru.
5. The Presiding Officer, Labour Court/Industrial Tribunal, Bengaluru.
6. The Prl. Secretary to Government, Law Department, Vidhana Soudha, Bengaluru.
7. All the Private Secretaries to the Hon'ble Judges.
8. The D.R-cum-P.S to the Hon'ble Chief Justice..
9. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru.
10. The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
11. The Registrar (Judicial), High Court of Karnataka, Bengaluru.
12. The Registrar (Administration), High Court of Karnataka, Bengaluru.
13. The Registrar (Recruitment), High Court of Karnataka, Bengaluru.
14. The Registrar (Infrastructure and Maintenance), High Court of Karnataka, Bengaluru.
15. The Registrar (Review & Statistics), High Court of Karnataka, Bengaluru.
16. The Registrar (Computers), High Court of Karnataka, Bengaluru.
17. The Director, Karnataka Judicial Academy, Bengaluru
18. The Registrar, Karnataka Lokayuktha/Karnataka Appellate Tribunal/Karnataka State Administrative Tribunal, Bengaluru.
19. The Central Project Co-ordinator, High Court of Karnataka, Bengaluru, with a request to webhost the same in the Official website of High Court of Karnataka.

With a request to circulate the Circular among all the Judicial Officers/Officials working in their Unit, including Additional District and Sessions Judges.

20. The Presiding Officer, Karnataka State Transport Appellate Tribunal, Bengaluru.
21. The Director, Bengaluru Mediation Centre, Bengaluru. The Addl. Registrar General, High Court of Karnataka, Dharwad Bench, Dharwad/ Kalaburagi Bench, Kalaburagi.
22. The Secretary, Karnataka State Human Rights Commission, Vidhana Soudha, Bengaluru.
23. The Presiding Officer, Debts Recovery Tribunal, Bengaluru, Krishi Bhawan (Near Police Corner), Nrupathunga Road, Hudson Circle, Bengaluru.
24. The Director, Arbitration Center-Karnataka (Domestic & International), III Floor, Khanija Bhavan, Race Course Road, Bengaluru.
25. To all the Judicial Officers working on OOD.
26. The Section Officer, LCA-I/LCA-II/ LCA-III/ GOB-II/HVC/HCB/ HCE/ HCL/ R&SB.